

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO- 624  
TO BE ANSWERED ON- 07/02/2024

**REQUEST FROM ODISHA FOR INCLUSION IN THE ST LIST**

624 SHRI NIRANJAN BISHI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether inclusion of nine proposals from Odisha were identified as priority cases for inclusion in the ST list, the recommendations put forth by the Ministry's Task Force in 2014 is still pending;
- (b) if so, the reasons for this inaction up to the present date;
- (c) whether Government has acknowledged the delay and implemented any measures to expedite the process of inclusion; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) to (d):** A Task Force constituted in the Ministry of Tribal Affairs in 2014 inter alia submitted certain recommendations regarding certain communities in the ST list of Odisha. The matter was examined in the light of the extant modalities. The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.09.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, the proposals recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are considered for amendment of legislation. All actions on the proposal are taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is an ongoing process as per the modalities. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined at different levels. Efforts of the Government is always towards consideration of all eligible cases.

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